

(2020) 08 SEBI CK 0067

In the Securities Appellate Tribunal Mumbai

Case No : Appeal (L) No. 217 Of 2020

Gangaram Khandelwa

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0067

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Aparna Wagle, Mustafa Doctor, Mihir Mody, Shehaab Roshan, K Ashar, Pradeep

Judgement

1. We have heard Ms. Aparna Wagle, the learned counsel for the appellant and Shri Mustafa Doctor, the learned counsel for the respondent through

video conference. Four weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file a rejoinder. The matter

would be listed for admission and for final disposal on October 20, 2020.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present

appeal would be heard through video conference or through physical hearing depending on the prevailing situation.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.